

Arbitration Cases in P.S.U.s.

2251. SHRI SANDIPAN THORAT : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government are aware of mounting backlog of Arbitration cases over the last three years in Public Sector Undertakings;

(b) if so, the details thereof during each of the last three years, PSU-wise and the claims involved;

(c) the number of cases settled through arbitration, PSU-wise during the above period;

(d) the steps taken to remedy the situation;

(e) whether services of Expert Body like Indian Council of Arbitration are being utilised in this regard; and

(f) if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (c). During the last three years i.e. 1993-95, 49 arbitration cases were under process by the Arbitrator and the Arbitrator has decided 15 cases during this period. No case referred to him was lying unattended. A list containing PSU-wise status and the claims involved is enclosed as statement.

(d) Does not arise.

(e) and (f). Since no case referred to Arbitrator of Permanent Machinery of Arbitration is lying unattended during these years the need for utilising the services of a body like Indian Council of Arbitration does not arise.

STATEMENT

List of cases under arbitration proceedings in the period 1993—95.

S.No.	Name of Parties	Claims involved (Rs. in lacs.)	Status.
1	2	3	4
1.	Hindustan Steelworks Const. Ltd. Vs. Cement Corpn. of India Ltd.	390	Settled
2.	National Buildings Const. Corpn. Ltd. Vs. Cement Corpn. of India Ltd.	1563	Settled.
3.	National Textile Corpn. Ltd. Vs. The Shipping Corpn. of India Ltd.	2	settled.
4.	Projects Development India Ltd. Vs. Bharat Electronics Ltd.	8	settled.
5.	The Shipping Corpn. of India Ltd. Vs. Department of Fertilizers.	1	settled.
6.	Steel Authority of India Ltd. Vs. Gas Authority of India Ltd.	48	settled.
7.	State Trading Corpn. Ltd. Vs. Spices Trading Corpn. Ltd.	14	settled.
8.	National Buildings Const. Corpn. Ltd. Vs. Department of Space.	146	settled.
9.	Triveni Structurals Ltd. Vs. Vishakhapatnam Steel Plant.	351	settled.
10.	National Buildings Const. Corpn. Ltd. Vs. International Airport Authority of India.	470	settled.

1	2	3	4
11.	Engineering Projects (India) Ltd. Vs. Steel Authority of India Ltd.	3896	settled.
12.	Central Warehousing Corpn. Vs. Mormugao Port Trust.	191	settled.
13.	Triveni Structurals Ltd. Vs. Visakhapatnam Steel Plant.	446	settled.
14.	Hindustan Zinc Ltd. Vs. Steel Authority of India Ltd.	144	settled.
15.	Triveni Structurals Ltd. Vs. Visakhapatnam Steel Plant.	173	settled.
16.	National Building Const. Corpn. Ltd. Vs. Public Works Deptt. (Delhi Administration)	1,035	under process.
17.	National Building Const. Corpn. Ltd. Vs. Department of Space.	146	under process.
18.	National Buildings Const. Corpn. Ltd. Vs. Cement Corpn. of India Ltd.	70	under process.
19.	Heavy Engineering Corpn. Ltd. Vs. Northern Coalfields Ltd.	1281	under process.
20.	Bharat Process and Mechanical Engineers Ltd. Vs. National Aluminium Company Ltd.	358	under process.
21.	Minerals and Metals Trading Corpn. Ltd. Vs. Steel Authority of India Ltd.	461	under process.
22.	Engineering Projects (India) Ltd. Vs. All India Radio.	422	under process.
23.	National Buildings Const. Corpn. Ltd. Vs. Border Roads Development Board.	191	under process.
24.	National Building Const. Corpn. Ltd. Vs. Cement Corpn. of India Ltd.	77	under process.
25.	Triveni Structurals Ltd. Vs. Vishakhapatnam Steel Plant.	351	under process.
26.	National Building Const. Corpn. Ltd. Vs. Mining and Allied Machinery Corpn. Ltd.	265	under process.
27.	National Buildings Const. Corpn. Ltd. Vs. International Airports Authority of India.	470	under process.

1	2	3	4
28.	National Buildings Const. Corpn. Ltd. Vs. Oil and Natural Gas Commission.	208	under process
29.	Cement Corpn. of India Ltd. Vs. New India Assurance Company.	2	under process
30.	Engineering Projects (India) Ltd. Vs. Steel Authority of India Ltd.	3896	under process
31.	Central Warehousing Corpn. Vs. Mormugao Port Trust	191	under process
32.	Ordinance Factory Board Vs. Scooter India Ltd.	29	under process
33.	National Buildings Const. Corpn. Ltd. Vs. International Airports Authority of India.	72	under process
34.	National Buildings Const. Corpn. Ltd. Vs. International Airports Authority of India	51	under process
35.	National Buildings Const. Corpn. Ltd. Vs. International Airports Authority of India.	187	under process
36.	Triveni Structural Ltd. Vs. Vishakhapatnam Steel Plant.	446	under process
37.	Triveni Structural Ltd. Vs. Vishakhapatnam Steel Plant.	173	under process
38.	Heavy Engineering Corpn. Ltd. Vs. Northern Coalfields Ltd.	823	under process
39.	Hindustan Zinc Ltd. Vs. Steel Authority of India Ltd.	144	under process
40.	National Buildings Const. Corpn. Ltd. Vs. All India Radio.	351	under process
41.	Engineering Projects (India) Ltd. Vs. Steel Authority of India Ltd.	8589	under process
42.	National Buildings Const. Corpn. Ltd. Vs. Calcutta Port Trust.	227	under process
43.	Engineering Projects (India) Ltd. Vs. Rajasthan Housing Board.	1379	under process
44.	National Buildings Const. Corpn. Ltd. Vs. National Thermal Power Corpn. Ltd.	3	under process

1	2	3	4
45.	The Shipping Corpn. of India Ltd. Vs. Deptt. of Fertilizers (AGRINDIA)	105	under process
46.	Director General Border Roads. Vs. Rail India Technical & Economic Service Ltd.	33	under process
47.	Tungabhadra Steel Plant. Vs. Vishakhapatnam Steel Plant.	186	under process
48.	National Buildings Const. Corpn. Ltd. Vs. India Tourism Development Corpn. Ltd.	110	under process
49.	Mining & Allied Machinery Corpn. Ltd. Vs. Bhilai Steel Plant (SAIL)	469	under process

Economic Growth

2252. DR. T. SUBBARAMI REDDY : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government have decided to regularise more industries;

(b) whether the Government have also decided to accelerate economic growth especially in industrial sector; and

(c) if so, the steps taken by the Government to achieve the goal of industrial growth?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) Review of the industries retained under compulsory licensing is an ongoing process. Over a time, justification for retaining the particular industry under compulsory licensing may be eroded. It may be recalled that five years ago, 18 industries were retained under compulsory licensing and the list has been pruned over time to (include) 14 industries only.

(b) and (c). The accelerated industrial growth is sought to be achieved by adopting appropriate trade and fiscal policies and industrial restructuring. Government has also considered removing infrastructural bottlenecks and the constraint of funds to the industry. The extensive application of market mechanism, deregulation of production and distribution in the basic infrastructure services have already been envisaged. The Union Budget, 1996-97 has also proposed establishment of Infrastructure Development Finance Company with an authorised capital of Rs. 5000 crores to act as direct lender, as a refinancing institution and as a provider of financial guarantees. Tax concessions have also been extended to

Production of Coal

2253. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of COAL be pleased to state :

(a) the total annual production of soft coal and its total demand in the country;

(b) whether the Government are getting foreign assistance to increase production of good quality coal; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) Though the question states about the production of soft coal, it is presumed that the Hon'ble M.P. is referring to raw coal. The demand of coal for the year 1995-96 as assessed by the Planning Commission was 298.80 million tonnes. Against this coal production in the country during 1995-96 was 270.13 million tonnes.

(b) and (c). To upgrade the quality of non-coking coal, two beneficiation plants one at Piparwar Opencast Project (6.5 mtp) of CCL in collaboration with White Industries Limited (WIAL), Australia and the other at Bina Project (4.5 mtp) of NCL with German assistance have been taken up.

[Translation]

Excise duty on Coking and Non-coking Coal

2254. PROF RITA VERMA : Will the Minister of COAL be pleased to state :

(a) the amount of bills made in regard to cess (excise duty) on coking and non-coking coal during the last three years, under Coal Mines Act, 1974, subsidiary unit-wise: